

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:6430
ANSWERED ON:07.05.2013
QUALITY OF IMPORTED FERTILISERS
Owaisi Shri Asaduddin

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Fertilisers inspectors of Central and Regional Fertilisers Quality Control and Training Institute (CFQC&T) are responsible to check the quality of imported fertilisers discharged at Indian ports;
- (b) if so, the number of cases where poor quality fertilisers not meeting the Fertiliser Control Order 1985 norms, were detected;
- (c) whether it is a fact that with the connivance of some fertiliser inspectors, poor quality of fertilisers are coming to the country resulting in losses to the farmers;
- (d) if so, the details thereof;
- (e) whether there is an urgent need to amend the Fertilisers Control Order, 1985 to meet the present requirement; and
- (f) if so, the details thereof and the steps taken or being taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR)

(a): The Central Fertilizer Quality Control & Training Institute, Faridabad (CFQC&TI) and its Regional Fertilizer Control Laboratories (RFCLs) located at Navi Mumbai, Chennai & Kalyani check the quality of imported fertilizers. The Fertilizer Inspectors of the CFQC&TI & RFCLs regularly visit the ports on receipt of information regarding import of fertilizers, inspect the cargo and draw the fertilizer samples from the ships/containers undergoing discharge for quality checking at CFQC&TI and RFCLs.

(b): The total number of ships/containers inspected and ships/containers found Non- Standard by CFQC&TI/RFCL during 2009-10 to 2011-12 are as under:-

Year	Number of ships/ containers inspected	Number of ships/containers found non standard
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2009-10	1008	02
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2010-11	1254	05
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2011-12	1367	07
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(c) & (d): No complaint in the matter regarding connivance of fertiliser inspectors in respect of poor quality of fertilisers has been received.

(e) & (f): FCO, 1985 has been amended from time to time to meet the extant requirement.